

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 44448/2025

[Arising out of impugned final judgment and order dated 06-03-2024 in WA No. 4343/2014 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

BANWARI LAL CHAUHAN

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 214514/2025 - CONDONATION OF DELAY IN FILING AND IA No. 214515/2025 - EXEMPTION FROM FILING O.T.)

Date : 09-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Abhishek Usha Singh, Adv.
Ms. Deeksha Saggi, Adv.
Mr. Vinay Kumar, Adv.
Mr. Rishabh Singh, Adv.
Mr. Rituparn Uniyal, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1 Learned counsel submits that post undertaking training pursuant to the communication dated 18.10.2005 (Annexure P-4 at page 38), petitioner has been serving in the capacity as (Stockman) Livestock Extension Officer since 09.09.2008 as is evident from communication dated 10.04.2013 (page 42) and communication dated 26.06.2013 (page 44). As such, it is argued that the High Court erred in dismissing the petitioner's claim for higher pay scale in the higher grade of Livestock Extension Officer.

2. Delay condoned.

3. Issue notice, returnable on 17.10.2025.

4. Dasti, in addition, is permitted. Let steps for service be taken within two weeks.

5. In the notice itself let it be mentioned that respondents are required to file their counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)